

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

31 JAN 1983

NOTIFICATION

INCOME-Tax

No. SD 83 (F.No. 398/40/82-ITB): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of notifications of the Government of India in the Department of Revenue No. 4157 and 4159 (F.No. 398/2/81-ITB) both dated 13-8-1981, the Central Government hereby authorizes Shri L.R. Gupta, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri L.R. Gupta takes over charge as Tax Recovery Officer.

sd/-
(H.C. Randa)
Director

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The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded:

1. All Director of Inspection including DI(O&MS) New Delhi.
2. The Director, IRS(IT), Staff College, Nagpur.
3. The CSAG of India, New Delhi
4. The Accountant General, U.P. Allahabad.
5. The Chief Secretary, Government of U.P., Lucknow
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Agra (UP)
8. IAC, Inspection Division, CBIT, Vikas Bhawan, New Delhi.
9. Central Cell - LI(EG&P), New Delhi (2 copies) for issue and distribution.
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R.C. Randa
(H.C. Randa)
Director